



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ - ೧೫೭
Volume - 157

ಬೆಂಗಳೂರು, ಗುರುವಾರ, ೦೯, ಜೂನ್, ೨೦೨೨ (ಜ್ಯೇಷ್ಠ, ೧೯, ಶಕವರ್ಷ, ೧೯೪೪)
BENGALURU, THURSDAY, 09, JUNE, 2022 (JYAISTHA, 19, SHAKAVARSHA, 1944)

ಸಂಚಿಕೆ ೧೧೨
Issue 112

ಭಾಗ ೨

ನೇಮಕಗಳು, ಸ್ಥಳ ನೇಮಕಗಳು, ವರ್ಗಾವಣೆಗಳು, ರಜೆ ಮತ್ತು ಅಧಿಕಾರಗಳು,

ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಅಧಿಸೂಚನೆಗಳು

HCE 715/2005

**HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 8TH JUNE 2022**

NOTIFICATION

In exercise of the powers conferred under Section 5(1) & (2) of the Right to Information Act, 2005, the High Court of Karnataka has re-designated the following officer as the First Appellate Authority as required under Section 19 of the Right to Information Act, 2005.

Sl. No.	Name of the Court	State Public Information Officer	State Assistant Public Information Officer	First Appellate Authority
1.	High Court of Karnataka, Principal Bench, Bengaluru	Joint Registrar - High Court Establishment	_____	Registrar (Judicial)

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

**(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL**

PR-174

ಮುದ್ರಣದ ಹಾಗೂ ಪ್ರಕಾಶನದ ಸಂಕಲನಾಧಿಕಾರಿಗಳು. ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಸರ್ಕಾರಿ ಕೇಂದ್ರ ಮುದ್ರಣಾಲಯ, ಬೆಂಗಳೂರು.

(೨೩೬೬)